

FORM G
INVITATION FOR EXPRESSION OF INTEREST
FOR

**M/S A.P.J. LABORATORIES LIMITED OPERATING IN MANUFACTURING OF
PHARMACEUTICALS, MEDICINAL CHEMICALS AND BOTANICAL PRODUCTS AT
VILLAGE AMBWALA, NWADA ROAD TEHSIL PAONTA SAHIB, DISTT SIRMAUR,
HIMACHALPRADESH, INDIA, 173025**

*(Under regulation 36A (1) of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)*

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	M/s A.P.J. Laboratories Limited CIN: U24230HP2005PLC028646 PAN: AAFCA8288E
2.	Address of the registered office	Village Ambwala, Nwada Road Tehsil Paonta Sahib, Distt Sirmaur, Himachal Pradesh, India, 173025
3.	URL of website	https://apjlaboratories.ibc2016.net/
4.	Details of place where majority of fixed assets are located	No Fixed Assets are available, except one disputed and contiguous piece of land at Village Ambwala, Nwada Road Tehsil Paonta Sahib, Distt Sirmaur, Himachal Pradesh, India, 173025
5.	Installed capacity of main products/ services	NA
6.	Quantity and value of main products/ services sold in last financial year	NA
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	URL of the webpage created by IRP/RP: -https://apjlaboratories.ibc2016.net/ Further details can be sought by sending a request to Resolution Professional at: cirp.apjlaboratories@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	URL of the webpage created by IRP/RP: -https://apjlaboratories.ibc2016.net/ Further details can be sought by sending a request to Resolution Professional at: cirp.apjlaboratories@gmail.com
10.	Last date for receipt of expression of interest	11-10-2026
11.	Date of issue of provisional list of prospective resolution applicants	21-10-2026
12.	Last date for submission of objections to provisional list	26-10-2026
13.	Date of issue of final list of prospective resolution applicants	05-11-2026

14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	10-11-2026
15.	Last date for submission of resolution plans	10-12-2026
16.	Process email id to submit Expression of Interest	URL of the webpage created by IRP/RP: cirp.apjlaboratories@gmail.com
17.	Details of the corporate debtor's registration status as MSME.	The Corporate Debtor is not registered as a Micro, Small or Medium Enterprise (MSME) under the MSME Act

*****Note: Persons disqualified under Section 29A of the code are ineligible to submit Expression of Interest. For detailed clause of Section 29A, you may access the same at www.ibbi.gov.in .**

Sd/-
Ms. Pooja Damir Miglani
Resolution Professional
For, APJ Laboratories Limited
Registration No.: IBBI/IPA-002/IP-N001189/2021-22/13994
Registered Address with IBBI: 83, New Sant Fateh Singh Nagar, Dugri Road,
Opp king spade resort, Ludhiana, Punjab ,141013
Email registered with IBBI: ipcspdm@gmail.com
Email for correspondence: cirp.apjlaboratories@gmail.com
Contact No.: +91 7888496109, +91 77194 02001
Address: SCO-818, 1st Floor, NAC, Manimajra, Chandigarh – 160101

Date: 26.09.2026
Place: Chandigarh

HINDUJA HOUSING FINANCE LIMITED
Registered office at 27-A, Developed Industrial Estate, Guindy, Chennai - 600 032
Main Tamil Nadu E-mail : compliance@hindujahousingfinance.com. Branch Office:
Office No.210/211, 2nd Floor, Dashmesh Plaza, Sector-20B, NIT, Faridabad, Haryana-121001

CLM - Mukul Sharma - 82854 15568; CLM - Himanshu Singh - 99584 43500;
CLM - Anirudh Joshi - 99104 74899; ALM - Mr. Parmod Chaudh - 99903 38759;
ACM - Dinesh Singh - 9821221906; ZRM - Mr. Pawan Yadav - 9711992427

DEMAND NOTICE UNDER SECTION 13(2) OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002. The undersigned being the authorised officer of HINDUJA HOUSING FINANCE LIMITED under the Act and in exercise of the powers conferred under Section 13(2) of the Act, read with the Rule 3, issued Demand Notice(s) under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that the borrower(s) are avoiding the service of the demand notice(s), therefore the service of the demand notice is being effected by affixation and publication as per the Rules. The contents of the demand notice(s) are extracted herein below:

LAN / Borrower(s) / Co-Borrower(s) / Guarantor(s) / Address **Demand Notice**

DL/BDP/DRP/A00000477, 1. Mr. Haveen Srehawt S/o Ashok Srehawt 2. Mr. Balu Devi W/o Ashok Srehawt, House No-60, Near Chappal Sukhrail, Farrukhnagar, Gurugram, Haryana 122001 Npa Rs. 38,31,322/- as on 01-09-2026

1 Date: 1 Aug 26 Description Of Property: A Property/house/plot Rakha 150 Sq. Yds., Covered Area 300 Sq. Foot., Waka Siwana Moja Sukhrail, Inside Abadi Lal Dora, Tehsil & District Gurugram Haryana, Boundaries:- East: Rasta Aam, West: House Of Others, North: House Of Balraj, South: House Of Dharambir

DL/BDP/DRP/A00000568, 1. Mr. Javed S/o Phool Beg 2. Mr. Azad S/o Phool Beg 3. Mr. Mohammad Abd S/o Phool Beg 4. M/s Salma, H. No- 519/18, Civil Lines, Gurugram, Haryana 122001 & House No-579, Patti Aurangabadsekhpura, Ward No-9, Khokda, Baghat, Uttar Pradesh 250101 Npa Date: 1 Sep 26 Description Of Property: A Property/house/plot No-151, Barakha 209.7 Sq. Yds., Covered Area 200 Sq. Foot., Inside Khewat/khata No-86/93, M. No-2, Killa No. 16(7-2) Kita 1 Rakha 7 Kanal 2 Marla Of Share 62/1278 Bakdar Rakha 6 Marla 8 Sarsai I.e. 209.7 Sq. Yds., Waka Siwana Moja Bahrampur, Sub-tehsil Badshahpur District Gurugram, Haryana, Via Bayana Vaska No-105/7 Dated 05-12-2018 And Indent No-633 Dated 21-01-2019, Boundaries:- East: House No-a-158, West: Road 25 Foot, North: House No-a-116, South: House No-a-152

DL/URY/NRY/A000000049, 1. Mr. Sunil Sharma S/o Ram Kishan 2. Mr. Himanshu Sharma S/o Sunil Sharma 3. M/s Anisha Sharma W/o Sunil Sharma 276/31, Jai Vihar, Gurgoan, Haryana 122001 Npa Date: 1 Sep 26 Description Of Property: A Property/house/plot No. ICGN9283, Area Measuring 12.25 Sq. Yds., Covered Area 125 Sq. Ft., Out Of Kharsa No. 7623/120, Situated At Village Swana, Gurgoan, Colony Rajendra Park/Jai Vihar, Gurugram Under Nagar Migam, Gurugram, Tehsil & Distt. Gurugram, Haryana (hereinafter Referred To As "said Property"). Boundaries:- East: Other Property, North: Other Property, North: Road 15 Ft., South: Other Property

GR/KAP/KUN/A000000409, 1. Mr. Manoj S/o Satish Kumar 2. Mr. Mithun Kaushik S/o Satish Kumar. H. No-179, Near Shivam Housing, 36/23, Gurugram, Haryana 122001 Npa Date: 1 Aug 26 Description Of Property: A Property/house/plot No-179, Measuring 65 Sq. Mtrs., Situated In The Residential Colony Known As Sector-30, Urban Estate, Gurugram, Tehsil & District Gurugram Haryana, via Conveyance Deed Vaska No-14856 Dated 19-09-2013

GR/KAP/KUN/A000000636, 1. Mr. Ratan Lal Yadav S/o Ramkanan Yadav 2. Mr. Ravi Ratan S/o Ratan Lal 3. Mrs. Vijay Laxmi W/o Ratan Lal, Ram Ji Lal Ki Dham, Khurampur Khara, Khurampur (B), Gurugram, Haryana 122506 Npa Date: 1 Sep 26 Description Of Property: A Property/house/plot Comprised In Khewat/khata No. 644/717 Muskil No. 99 Killa No. 17(40-15), 18(20-15), 19(40-12), 19(61-4), 22(1/10-14), 22(1/30-15), 23(1/21-18), 24(1 Rakha 8 Kanal 17 Marla Of Share 1/2 Bakdar 0 Kanal 14 Marla 7 Sarsai I.e. 446 Sq. Yds., By Measuring 45 89 Foot, Waka Siwana Moja Khurampur, Tehsil Farrukh Nagar District Gurugram, Haryana., Boundaries:- East: Rasta 22 Foot Wide, West: Ramchandra, North: Harikshan, South: Satbir

GR/KAP/KUN/A000000665 & GR/KAP/KUN/A000001633, 1. Mr. Deraam S/o Gyan Ram 2. Mr. Ram S/o Deraam 3. Mrs. Baniya S/o Deraam, House No-837, Near Harijan Chappal, Dhankot(49), Gurugram, Haryana 122505 Npa Date: 1 Sep 26 Description Of Property: A Residential Property/house/plot Barakha 150 Sq. Yds., Covered Area 1300 Sq. Ft., Comprised In Khewat/khata No. 761/792 M. No. 61, Killa No. 20(5-16), Kita 1 Rakha 5 Kanal 16 Marla Of Share 5/116 Bakdar 5 Marla 0 Sarsai I.e. 150 Sq. Yds., Waka Siwana Moja Dhankot Sub-tehsil Kadipur, Gurugram, Tehsil & District Gurugram, Haryana., Boundaries:- East: 30 Foot 7 inch Rasta 13 Foot Wide, West: 30 Foot 7 inch Rasta, North: 44 Foot House Of Smt Kamla, South: 44 Foot Others Property

GR/KAP/KUN/A000000814, 1. Mr. Vivek Kumar S/o Ajay Kumar, 2. Mrs. Pinki W/o Ajay Kumar, 22, Vishwakarma Colony, Patti Road, Ward No- 11, Farrukhnagar, (rural) (35), Gurugram, Haryana 122506 Npa Date: 1 Sep 26 Description Of Property: A Property/house/plot Comprised In Khewat/khata No. 147/151 M. No. 231 Killa No. 17(8-0), 18(1/1-10), Kita 2 Rakha 9 Kanal 10 Marla Of Share 28/1710 Bakdar 0 Kanal 3 Marla 1 Sarsai I.e.(94 Sq. Yds) By measuring 19.7 X 43 Foot, In Which East Facing With A 20 Foot Wide Road, Waka Siwana Moja Farrukhnagar Tehsil Farrukhnagar District Gurugram, Haryana.

GR/KAP/KUN/A000000876, 1. Mr. Bal Kishan S/o Dinesh Kumar 2. Mrs. Phoon Jiwa Ram S/o Dinesh Kumar 330, Village Khadewat, Khadewat(21), Gurugram, Haryana 122504 Npa Date: 1 Aug 26 Description Of Property: A Property/house/plot Area Measuring 150 Sq. Yds., In Khewat/khata No. 295/678-679, Muskil No. 43, Killa No. 15(26-4), 16(8-0) And Muskil (8), 42, Killa No. 20(16-16), 22(0/1-4), And Muskil No. 43, Killa No. 14(61-1), Kita 5 Rakha 23 Kanal 5 Marla Share 5/465 That Is Rakha 0 Kanal 5 Marla. Total Land Is 150 Sq. Yds., Waka Siwana Moja Khadewat, Tehsil Farrukhnagar, District Gurugram, Haryana. Boundaries:- East: Others Property, West: Gali, North: House Of Nareesh

GR/SKP/SUPR/A000000289, 1. Mr. Rajesh Kumar S/o Hukam Chand 2. Mrs. Manju W/o Rajesh Kumar, 79, Main Fazilpur Road, Ahr Chappal, Ward No-6, Jarola(32), Gurgoan, Haryana 122506 Npa Date: 1 Sep 26 Description Of Property: A Property/house/plot Comprised In Khewat/khata No. 192/203, M. No. 18, Killa No. 6(23-4), 16(8-0), Kita 2 Rakha 11 Kanal 4 Marla Of Share 2/224 Bakdar 0 Kanal 2 Marla And Khewat/khata No. 193/204, M. No. 18, Killa No. 15(8-0), Kita 1 Rakha 8 Kanal 0 Marla Of Share 1/160 Bakdar 0 Kanal 1 Marla And Khewat/khata No. 195/206, Muskil No. 17 Killa No. 14(-8), 8(23-4), 9(8-0), 10(8-0), 11(8-0), 12(8-0), 13(8-0), 14(8-9), 17(1-1), 18(8-0), 19(8-0), 20(8-0), 22(8-0), 23(8-0), Kita 14 Rakha 101 Kanal 12 Marla Of Share 1/2 Bakdar 0 Kanal 14 Marla That Is Total Rakha 0 Kanal 17 Marla I.e. 500 Sq. Yds., Waka Siwana Moja Jarola, Tehsil Farrukh Nagar District Gurugram, Haryana., Boundaries:- East: Rajbir S/o Savaliya, West: Rajesh Kumar, North: Rasta Aam, South: Rajesh Kumar

GR/SKP/SUPR/A000000298, 1. Mr. Umed S/o Ramnand 2. Mrs. Amrita W/o Umed, 12, Na Tatarpur, Besharia 125, Gurugram, Haryana 122414 Npa Date: 1 Sep 26 Description Of Property: A Property/house/plot Comprised In Khewat/khata No. 103/119 M. No. 4, Killa No. 4(8-0) Kita 1 Rakha 8 Kanal 0 Marla Of Share 1/56 Bakdar 0 Kanal 2 Marla And Khewat/khata No. 104/120, M. No. 4, Killa No. 2(8-0) Kita 1 Rakha 8 Kanal 0 Marla Of Share 4/1440 Bakdar 0 Kanal 0 Marla 4 Sarsai By This Total Rakha 0 Kanal 3 Marla 3 Sarsai I.e. 100 Sq. Yds., Waka Siwana Moja Tatarpur Tehsil Farrukhnagar District Gurugram Haryana

GR/SKH/SEF/A000000021 & HR/NCH/GUR/A000001807, 1. Mr. Hari Om Upadhyay S/o Vishnu Kant Upadhyay 2. Mrs. Amrita Devi W/o Hariom, 74, Gali No. 4, 25 Foota Road Ultrakhn Shastri Park Burari, Burari, North Delhi, 110084 & Varzkalia 2, Sant Ravindra Nagar, Bhawanipur, Uttar Pradesh 221303 Npa Date: 1 Sep 26 Description Of Property: A Freehold Apartment No.31-17, Having A Super Area Of 21.86 Sq. Mtrs., Approx 231 Sq. Fts) Ews Apartment Projects Forms Part Of The Nri Group Housing Project Along With Its Proportionate Undivided And Impartible Rights In The Land Underneath The Aforesaid Ews Apartments Project, Use Of Common Passages, Lobbies, Staircases, Entrance And Exit Of The Same, Water Supply Arrangements And Installations Such As Power, Lift, Sewage Etc., Including All Easementary Rights, Situated At Palam Vihar, Gurgoan Tehsil And Distt. Gurgoan (haryana) (hereinafter Referred To As "said Property") Palam Vihar, Gurgoan, Tehsil & District Gurgoan, Haryana., Boundaries:- East: Entry Road No 207, West: Open To Sky, North: Plot No-218, South: Flat No. 218

GR/SKH/SEF/A000000027, 1. Mr. Suresh Kumar S/o Indar Singh 2. Mrs. Raj Bala W/o Suresh Kumar, House No-360, Village Dhankot(49) Gurugram, Haryana 122505 Npa Date: 1 Sep 26 Description Of Property: A Freehold Residential Plot Bearing No-188, Having Area Measuring 60 Sq. Yds., Situated At Waka Under Abadi Lal Dora, Village Dhankot, Tehsil & District Gurugram, Haryana., Boundaries:- East: House Of Mukesh, West: House Of Ramesh, North: Rasta Gali, South: Plot Of Bhagwandeo

HR/NCH/GUR/A000000569, 1. Mrs. Pinki Tanwar W/o Ompral Singh 2. Mrs. Neelam Chaudhary W/o Sh. Bhupesh S/o Sh. Chaturbhuj Dattak 3. Mrs. Ronak Rani W/o Sh. Bhupesh S/o Sh. Chaturbhuj Dattak, Village - bhulwama(94), Palwal, Haryana 121006 Npa Date: 1 Sep 26 Description Of Property: A Property/house/plot Comprised In Khewat/khata No-965 Haal 1119/332, Muskil No. 76, Killa No. 19(27-19), 20(8-0), 21(7-0), M. No. 79, Killa No. 25(1/1-11), 25(2/6-0), M. No. 706, Killa No. 4(21-10), 5(8-0), 6(8-0), 7(8-0), 8(1/4-14), 13(8-0), 18(8-0), 22(12-18), M. No. 107, Killa No. 1/13(3-13), 1/2(4-7), 10(8-0), Kita 16 Rakha 95 Kanal 23 Marla Of Share 2/1912 Bakdar Rakha 0 Kanal 2 Marla Total Rakha 61 Sq. Yds., Waka Siwana Moja Bhulwama, Tehsil Bhulwama, District Palwal, Haryana, Boundaries:- East: Rasta Aam, West: 44 Ft Plot Of Suman Chauhan, North: 12.5 Ft Rasta Aam, South: 12.5 Ft Others Property

HR/EGN/FRBD/A000000338, 1. Mr. Bhupesh S/o Sh. Chaturbhuj Dattak 2. Mrs. Ronak Rani W/o Sh. Bhupesh S/o Sh. Chaturbhuj Dattak, Village - bhulwama(94), Palwal, Haryana 121006 Npa Date: 1 Sep 26 Description Of Property: A Property/house/plot Comprised In Khewat/khata No-965 Haal 1119/332, Muskil No. 76, Killa No. 19(27-19), 20(8-0), 21(7-0), M. No. 79, Killa No. 25(1/1-11), 25(2/6-0), M. No. 706, Killa No. 4(21-10), 5(8-0), 6(8-0), 7(8-0), 8(1/4-14), 13(8-0), 18(8-0), 22(12-18), M. No. 107, Killa No. 1/13(3-13), 1/2(4-7), 10(8-0), Kita 16 Rakha 95 Kanal 23 Marla Of Share 2/1912 Bakdar Rakha 0 Kanal 2 Marla Total Rakha 61 Sq. Yds., Waka Siwana Moja Bhulwama, Tehsil Bhulwama, District Palwal, Haryana, Boundaries:- East: Rasta Aam, West: 44 Ft Plot Of Suman Chauhan, North: 12.5 Ft Rasta Aam, South: 12.5 Ft Others Property

HR/EGN/FRBD/A000000195, 1. Mr. Pankaj S/o Sh. Bhagat Singh 2. Mrs. Neelam Chaudhary W/o Sh. Pankaj S/o Sh. Bhagat Singh, Village - Jattoli (114), Hassanpur, Palwal, Haryana 121007 Npa Date: 1 Sep 26 Description Of Property: A Property/house/plot Comprised In Khewat/khata No-7174, Kharsa No.116, Rakha (2-2), Kharsa No.201, Rakha (0-19), Kharsa No. 205, Rakha (0-19), Kharsa No.208 Rakha (1-0), Kharsa No.381 Rakha (1-0) Kharsa No.382/2 Rakha (0-18) Kharsa No. 384 Rakha (0-15), Kharsa No.529 Rakha (0-2), Kharsa No.531 Rakha (0-2), Kharsa No.533 Rakha (0-2) & Kaba No. 75, Kharsa No.115 Rakha (1-7) Kul Kita 12 Rakha 8 Kanal 8 Marla Ka 133/1680 Bhaag Bakdar Rakha 13.3 Marla (400 Sq Yds.)

HR/EGN/FRBD/A000002279, 1. Mr. Dinesh Kumar S/o Sh. Budhram Atri 2. Mr. Budh Rani W/o Sh. Ombr S. Mrs. Santosh Devi W/o Sh. Budhram, Sahdev Ka Nanglia, Village - Bharatgarh, Kashipur(108) Palwal, Haryana 121007 Npa Date: 1 Sep 26 Description Of Property: Khewat/khata No.368/435, Kharsa No.209/2(1-1) Kita 1 Rakha Tadadi 1 Kanal 1 Marla Ka 21/42 Bhaag Rakha 10.5 Marla (317 Sq Yds) Situated In Moja Kashipur, Village Bharatgarh, Palwal, Haryana

HR/EGN/FRBD/A000002424, 1. Mr. Sumar Singh S/o Sh. Chauj Ram 2. Mrs. Maya W/o Sh. Sumar Singh, Village - Dudhola (4), bhagola, Palwal, Haryana-121002, Haryana 121002 Npa Date: 1 Sep 26 Description Of Property: Khewat/khata No.183/195, Must No.34 Killa No.23/2(2-2), 27 (0-17), Kita 2, Rakha 2 Kanal 17 Marla Ke 200/570 Bhaag Bakdar Rakha 2 Marla (605 Sq Yds.) Situated In Waka Moja Dudhola, Tehsil Palwal, Haryana

DL/RJP/RUP/A000000171, 1. Mr. Santram 2. Mrs. Mamwati 3. Mr. Sandeep Adhna, Manjhawali Road, Near P.n.b Bank, Tigon(95), Faridabad, Haryana 121011 Npa Date: 1 Sep 26 Description Of Property: A Property Area Measuring 14.5 Marla (approx 435 Sq. Yds.), Comprised In Khewat No.132, Khatoni No.242, Mu No.71/ Killa No.3(8-0), 4(17-0), 7(8-0), 8(8-0), 9(8-0), 11(12-8), 12(23-4), 13(15-15), 14(20-8), Khatoni No.244, Mu No.71, Killa No.10(15-3), 11(12-9), Khatoni No.245, Kharsa No.56(10-9), Khatoni No.245, Mu No.71, Killa No.2(8-0), Khatoni No.246, Mu.111, Killa No.22(1/20-16), Total Kita 14 Rakha 63 Kanal 6 Marla Out Of Which 14.5 Marla, Situated At Waka Moja Tigon, Sub-tehsil Tigon, District Faridabad, Haryana-121011

GR/PLW/PLWL/A000000134, 1. Mr. Bijender Singh 2. Mrs. Saroj Saroj, House No.e-260, Near B.S. Memorial School, Uncha Gaon, Ballabhgarh, Faridabad, Haryana 121004 Npa Date: 1 Sep 26 Description Of Property: A Property Area Measuring 55 Sq. Yards, Comprised In Khewat/khata No.5736, Mu. No.46, Killa No.2/1, Mu.No.53, Killa No.4/1/2, 7/3, 13, 14/1, 17/2, 18, 23/1, Situated At Waka Uncha Gaon (village Nangla) District Faridabad, Haryana-121004, Boundaries:- East: Others, West: Road 18ft. Wide, North: Deepak Sharma, South: Vacant Plot

GR/SKP/GHR/A000000058, 1. Mr. Navin Kumar 2. Mrs. Minaxi Devi, House No.366, Jawan(59), Ballabhgarh, Faridabad, Haryana 121004 Npa Date: 1 Sep 26 Description Of Property: A Property Area Measuring 635 Sq. Yards, Comprised In Khewat/khata No.935/1172, Mu.No.34, Killa No.4/1/1, 7/2/4, 14/1/1, Kita 3 Rakha 2 Kanal 15 Marla, Situated At Waka Moja Jawan, Sub-tehsil Mohna, District Faridabad, Haryana-121004

If the said Borrower/Guarantor fail to make payment to HHFL, as aforesaid, HHFL may proceed against above secured assets as 13(14) of the said act and applicable Rules entirely at the costs and consequences of the Borrower/Guarantor.

Place: Haryana Date: 26.09.2026 Sd/- Authorised Officer: For HINDUJA HOUSING FINANCE LIMITED

RBL BANK LTD.
Administrative Office: 1st Lane, Shahpuri, Kolhapur-416001
Branch Office: Unit 14-15, DLF Capitol Plot, Baba Khark Singh Marg, New Delhi -110001.

PUBLICATION OF NOTICE UNDER SECTION 13(2) OF THE SARFAESI ACT, 2002

Notice is hereby given that the under mentioned borrower(s)/ guarantor(s)/mortgagor(s) who have defaulted in the repayment of principal and interest of the Credit/Loan facilities obtained by them from the Bank and whose loan accounts have been classified as Non-Performing Assets (NPA). The notices were issued to them under Section 13(2) of the Securitization and Re-construction of Financial Assets and Enforcement of Security Interest Act 2002 (SARFAESI Act) on their last known addresses.

Sl. No.	Name and Address of the Borrower, Co-Borrower/Guarantors/Mortgagor	Loan Account No.	Details of Properties/ Address of Secured Assets to be Enforced	Date of Notice Amount Due in Rs.
1.	Mr. Rahul Goel S/o Babu Goel, #512, Jain Ahata, Kalka, Panchkula, Haryana-133302 Also At: Mr. Rahul Goel, Proprietor- Goel Karyana Store Village Kheranwali, Kalka, Panchkula, Haryana-133302	809002 863503	All that Piece and parcel of property/ shop bearing 250 Sq Ft bearing Khata No. 130/ 156, Kharsa No. 622/438/300, being 11/2460 Share of open land bearing 0-0-11 Biswas i.e. 6-3, Hadbast No. 140, Mouza Majra Mahtaab, Tehsil Kalka, District Panchkula, Haryana.	23-09-2026 Rs. 11,87,207.60/- (Rupees Eleven lakhs Eighty Seven Thousand Two Hundred Seven and paise Fifty Only) together with interest at contractual rate, (ill complete payment) and incidental expenses thereon.
2.	Mrs. Madhu Bala, #512, Jain Ahata, Main Market Kalka, Panchkula, Haryana-133302			

The above borrowers and/or their guarantor(s)/mortgagor(s) (whenever applicable) are hereby called upon to make payment of outstanding amount within 60 days from the date of publication of this notice, failing which further steps will be taken after expiry of said 60 days under sub-section (4) of Section 13 of SARFAESI Act.

Please note that this publication is made without prejudice to such rights and remedies as are available Bank against the borrower(s)/guarantor(s)/mortgagor(s) of the said loan/facility under the law. You are further requested to note that as per section 13(13) of the said act, you are restrained/prohibited from disposing of or dealing with the above secured asset or transferring by way of sale, lease or otherwise of the above secured asset, without our prior written consent.

Place: Panchkula
Date: 26.09.2026

Authorised Officer
RBL Bank Ltd.

BAJAJ FINANCE LIMITED
Registered Office : Bajaj Finance Limited, C/o Bajaj Auto Limited Complex Mumbai Pune Road Akurdi Pune 411035
Branch Add: Bajaj Finance Ltd SCO T4 Sec 11st Floor IIT Marwar 122052

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)
(As per Appendix IV read with rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of Bajaj Finance Limited (BFL), under the provisions of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Sec.13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand by registered post ("Notice") calling upon the Borrowers/Co-borrowers mentioned here under to repay the amount mentioned in the notice U/s. 13(2) of the said Act within a period of 60 days from the date of receipt of the said notice. The Borrowers/Mortgagors/Guarantors named below having failed to repay the said amount, notice is hereby given to the Borrowers/ Mortgagors/Guarantors and public in general that the undersigned has taken Symbolic possession of the property described herein below in exercise of powers conferred on me under Sec. 13(4) of the said Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrowers in particular and public in general are hereby cautioned not to deal with the said property and any dealing with this property will be subject to the charge of the Bajaj Finance Limited, for the amount mentioned herein below along with interest thereon at contracted rate. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

No.	Loan Account No./Name of the Borrower(s) Mortgagor(s) Guarantor(s)	Description of Property Schedule of Property	Date of Notice U/s.13(2) and U/s.13(2) Notice Amount and Date of Possession
1	LAN : PV16PB9840574 1. D.K. Autotech thr. Its Prop. Dheeraj Gupta R/o. Plot No 66 Near Hemant Service Station Vill. Kadipur, Gurugram Haryana 122001 Email id: bmenterprises89@gmail.com. Also at: R/o. H-142, 14th Floor, Tower-H, "Pnvy The Address", Sector-93, Village-Hayapur, Sub-Tehsil-Harsaru, Distt-Gurugram, Haryana 122505, 2. BMR Enterprises thr. Its Prop. Hemlata Gupta R/o. Village Gadoli Khurd, Village Gadoli Khurd, Star Night Pataka Godam Near Star Night Pataka Godam Gurugram Haryana 122001 Email id: dkautechch@gmail.com. 3. Hemlata Gupta W/o Dheeraj Gupta R/o. H-142 Tower H Privy The Address 14th Floor Sector 93 Hayapur 114 Gurugam Haryana 122505 Email id: dkautechch@rediffmail.com. 4. Dheeraj Gupta S/o Rohit Kumar Gupta R/o. R/o. H 142 Tower H Spaze Privy The Address Sector 93 Hayapur 114 Gurugam Haryana 122505 Email id: dkautechch@rediffmail.com	All that piece and parcel of Apartment Bearing No.H-142 14th Floor, Tower-H, "Privy The Address", Sector-93, Village-Hayapur, Sub-Tehsil-Harsaru, Distt-Gurugram, Haryana 122505 along with proportionate share in common areas (Area ad 1805 Sq.Ft.). Bounded as:- North-East : Open; South-West: Entry; South-East: Open; North-West: Lift	10.06.2026 Rs. 87,64,587/- (Rupees Eighty Seven Lakhs Sixty Four Thousand Five Hundred Eighty Seven Only)

Date: 24.09.2026, Place: Haryana
For Bajaj Finance Limited, Authorised Officer

ADITYA BIRLA CAPITAL
HOME LOANS

Registered Office: Indian Rayon Compound, Verval, Gujarat 362266.
Branch Office : Aditya Birla Housing Finance Limited, Sco-130-132, 1st Floor, Apra Tower, Sector Gandhi Market, Ludhiana-Punjab-141001

POSSESSION NOTICE
[Under Rule 8(1) of Security Interest (Enforcement) Rules, 2002]

On account of amalgamation between Aditya Birla Finance Ltd. & Aditya Birla Capital Ltd. Vide the Scheme of Amalgamation dated 11.03.2024 duly recorded in order passed by the National Company Law Tribunal, Ahmedabad on 24.03.2025, all SARFAESI actions initiated/to be initiated by or against Aditya Birla Finance Ltd. In relation to the loan account and mortgage property mentioned in Annexure I below, stands transferred to Aditya Birla Capital Ltd. the amalgamated company. Hence Aditya Birla Finance Limited got Amalgamated with Aditya Birla Capital Limited.

The undersigned being the authorized officer of the Aditya Birla Capital Limited, 2nd Floor, Vijaya Building, 17, Barakhamba Road, New Delhi-110001 under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice under section 13(2) of the SARFAESI Act, 2002 dated 01.10.2025 Calling upon the Borrowers/co-Borrowers i.e. M/S Guphanan Iron Scrap Company, Gulam Zeelani, Gulam Afzani, Gulam Rehmani & M/S GR Enterprises to repay the amount mentioned in the notice within 60 days from the date of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken Symbolic possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 8 and 9 of the said rule on this 23rd day of Sept of the year 2026.

The borrower/ Guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Aditya Birla Capital Limited, 2nd Floor, Vijaya Building, 17, Barakhamba Road, New Delhi-110001 for an amount being Rs. 1,52,12,730.16 (Rupees One Crore Fifty-Two Lakh Twelve Thousand Seven Hundred Thirty & Sixteen Paisa Only) and interest thereon.

The borrower's Guarantor attention is invited to provisions of sub-section (8) of section 13 of the said Act, in respect of time available, to redeem the secured assets.

Description of the Immovable Property
Immovable Property : All that part and parcel of the Mortgaged Property being "Plot measuring 338 Square Yard, Kharsa no. 2812/1665/867, 2811/1665/867, "E19, Dholewal, Hadbast no. 174, Tehsil & District Ludhiana owned by owned by Gulam Zeelani, Gulam Afzani & Gulam Rehmani."

PLACE: LUDHIANA
DATE : 23.09.2026

Sd/- AUTHORISED OFFICER
ADITYA BIRLA CAPITAL LIMITED

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR M/S A.P.J. LABORATORIES LIMITED OPERATING IN MANUFACTURING OF PHARMACEUTICALS, MEDICINAL CHEMICALS AND BOTANICAL PRODUCTS AT VILLAGE AMBWALA, NWADA ROAD TEHSIL PAONTA SAHIB, DISTT. SIRMOUR, HIMACHAL PRADESH, INDIA, 173025

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN/CIN/LLP No.	M/S A.P.J. Laboratories Limited CIN: U24230HP2005PLC028646 PAN: AAFCAB288E
2. Address of the Registered Office	Village Ambwala, Nwada Road Tehsil Paonta Sahib, Distt. Sirmour, Himachal Pradesh, India, 173025
3. URL of website	https://apjlaboratories.ibc2016.net/
4. Details of place where majority of fixed assets are located	No Fixed Assets are available, except one disputed and contiguous piece of land at Village Ambwala, Nwada Road Tehsil Paonta Sahib, Distt. Sirmour, Himachal Pradesh, India, 173025
5. Installed capacity of main products/ services	NA
6. Quantity and value of main products/ services sold in last financial year	NA
7. Number of employees/ workmen	NIL
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	URL of the webpage created by IRP/RRP: https://apjlaboratories.ibc2016.net/ Further details can be sought by sending a request to Resolution Professional at: cnp.apjlaboratories@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	URL of the webpage created by IRP/RRP: https://apjlaboratories.ibc2016.net/ Further details can be sought by sending a request to Resolution Professional at: cnp.apjlaboratories@gmail.com
10. Last date for receipt of expression of interest	11-10-2026
11. Date of issue of provisional list of prospective resolution applicants	21-10-2026
12. Last date for submission of objections to provisional list	26-10-2026
13. Last date of issue of final list of prospective resolution applicants	05-11-2026
14. Date of issue of Information memorandum, evaluation matrix & request for resolution plan to prospective resolution applicants	10-11-2026
15. Last date for submission of Resolution Plans	10-12-2026
16. Process email id to submit Expression of Interest	URL of the webpage created by IRP/RRP: cnp.apjlaboratories@gmail.com
17. Details of the corporate debtor's registration status as MSME.	The Corporate Debtor is not registered as a Micro, Small or Medium Enterprise (MSME) under the MSME Act

***Note: Persons disqualified under Section 29A of the code are ineligible to submit Expression of Interest. For detailed clause of Section 29A, you may access the same at www.ibbi.gov.in.

Sd/-
Ms. Pooja Damir Miglani
Resolution Professional
For, APJ Laboratories Limited
Registration No.: IBBI/PA-002/IP-001189/2021-22/13994
Registered Address with IBBI: B3, New Sate Fateh Singh Nagar, Dugri Road, Opp King Spandant Resort, Ludhiana, Punjab-141013
Email registered with IBBI: ipcpsdm@gmail.com
Email for correspondence: cnp.apjlaboratories@gmail.com
Contact No.: +91 7888496109, +91 77194 02001
Address: SCO-818, 1st Floor
NAC, Manimajra, Chandigarh-160101

Date: 26.09.2026
Place: Chandigarh

POSSESSION NOTICE

Whereas, IFL-HFL, under the provisions of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) ("said Act") and in exercise of powers conferred under Section 13(12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("said Rules") issued a demand notice calling upon the borrower/co-borrower, guarantors, mortgagors to repay the amount, details of which are mentioned in the table below.

And whereas subsequently, IFL-HFL has vide Assignment Agreement dated 30-11-2025 assigned all its rights, title, interest and benefits in respect of the debts due and payable by the borrower/guarantor(s)/mortgagor(s) arising out of the facilities advanced and by IFL-HFL, Bank to borrower/guarantor(s) alongwith the underlying Immovable Property to Asset Reconstruction Company (India) Limited acting in its capacity as Trustee Asset Trust-2026-815 ("ARCI") for the benefit of the holders of Security Receipts. Therefore, in view of the said assignment, ARCI now stands substituted in the place of IFL-HFL and ARCI shall be entitled to institute/continue all and any proceedings against the borrower/ guarantor(s)/mortgagor(s) and to enforce the rights and benefits under the financial documents including the enforcement of guarantee and security interest executed and created by the borrower/guarantor(s)/mortgagor(s) for the financial facilities availed by them.

The borrower/guarantor(s)/mortgagor(s) having failed to repay the said amounts, notice is hereby given to the borrower/guarantor(s)/mortgagor(s) in particular and the public in general that the undersigned being the Authorized Officer of ARCI has taken possession of the underlying Immovable Property described herein below in exercise of powers conferred on him/her under Sub-Section (4) of Section 13 of the said Act read with Rule 8 of the said Rules on "AS IS WHERE IS & WHATEVER THERE IS BASIS" on the date mentioned below.

Name of the Borrower(s) / Co-Borrower(s)	Description of secured asset (Immovable property)	Total Outstanding Dues (in Rupees)	Date of Demand Notice	Date of Possession
Mr. Ram Parvash Yadav, Mrs. Ranju Yadav Manufacturing Co (Prospect No. IL0551277)	All That Piece And Parcel Of: House No. 890/04 and Kharsa No. 1407, Village Daba, Tehsil and District Ludhiana, situated in Gurpal Nagar, Street No: 15 Ludhiana 141003, Area Admeasuring (IN SQ. FT.): Property Type: Land, Area, Super, Built Up, Area Property Area: 810.00, 1620.00	Rs. 2691433.44 (Rupees Twenty Six Lakh Ninety One Thousand Four Hundred Thirty Three and Forty Four Paise Only)	05-01-2026	23-09-2026
Mr. Pardeep Singh, Mrs. Nirmal Devi (Prospect No. IL0228314)	All That Piece And Parcel Of: Plot no. 266min-267min comprised of Khata no. 554/653, Kharsa no. 370 Village Lohara Tehsil and District Ludhiana, 141001 Area Admeasuring (IN SQ. FT.): Property Type: Area, Admeasuring Property Area: 585	Rs. 1180801.00 (Rupees Eleven Lakh Eighty Thousand Eight Hundred and One Only)	06-01-2026	23-09-2026
Mr. Sunil Kumar, Mrs. Muskan (Prospect No. IL0553674)	All That Piece And Parcel Of: House			

સ્યાન: ચડાગઢ એન.સી. મનામાજરા, ચડાગઢ- 160101
